

| Sr. No. | Date   | Orders   |
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| 3       | 8-3-90 | <p>Heard Mr. Deepak Misra, learned Counsel for the applicant. Mr. Misra submits that the applicant has prayed for direction for disposal of his representation within such time to be fixed by this Tribunal. Before we admit this application we would like to say that since a representation has been made, in all fairness the same should be disposed of within 2 months hence by Respondent No. 2. Thereafter, the applicant, if so advised may approach this Tribunal. The matter is disposed of accordingly. Mr. Misra wants a copy of the application and the Annexures be sent to the C.P.M.G. with the requisites already on record, <i>send</i>.</p> <p style="text-align: right;"><i>RK</i><br/>Vice-Chairman</p> <p style="text-align: right;"><i>MR</i><br/>Member (Judicial)</p> |